

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM

26/05/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/223/IB/2018
PETITION NUMBER : CP/467/IB/2017
NAME OF THE APPLICANT : G V RAVIKUMAR (IN THE MATTER OF TIRUPPUR SURYA)
NAME OF THE RESPONDENT : EMPLOYEES PROVIDENT FUND ORGANISATION & 2 ORS
UNDER SECTION : 60(5)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	B. DHANARAJ	Ch Liquidator	B. Dhanaraj
2.	C.A. G.V. RAVIKUMAR	Liquidator	S.V.G.
3.	S. Gowri	Enforcement order.	S. Gowri

ORDER

Counsel for the Liquidator is present. Representative on behalf of the Employees Provident Fund Organization is present. She has submitted that the department has withdrawn the order of attachment of property to the tune of Rs. 32,03,449/-. The order revoking the attachment of property is placed on record.

In the light of the order revoking the attachment passed by the Employees Provident Fund Organization, the Application stands **disposed of**.

Sd/-
(CH. MOHD. SHERIFF TARIQ)
MEMBER (JUDICIAL)